

**Central Administrative Tribunal  
Principal Bench**

**OA No.2193/2017**

New Delhi, this the 14<sup>th</sup> day of July, 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Harbans Lal, Aged 63 years,  
S/o Shri Ram Swaroop,  
Retired as Gateman from  
Northern Railway, Delhi Division.  
R/o Quarter No.E/5D, Railway Quarter,  
Near Sanjay Colony,  
Panipat (Har).
2. Dharampal, Aged-60 years,  
S/o Shri Dariya Singh,  
Retired as Gateman from  
Northern Railway, Delhi Division,  
R/o Amar Kunj Colony, Vill. Bingwal,  
Distt. Panipat (Har.)

....Applicants.

(By Advocate : Shri Yogesh Sharma )

**Versus**

1. Union of India,  
Through the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, State Entry Road,  
New Delhi.
3. The Sr. Divisional Personal Officer,  
Northern Railway, Delhi Division,  
State Entry Road,  
New Delhi.

...respondents

**ORDER (ORAL)****MA No.2356/2017**

For the reasons stated therein, the MA filed for joining together in a Single Application is allowed.

**OA No.2193/2017**

The applicants are retired Gatemen of Delhi Division of Northern Railway. Their grievance is that they have not been paid Overtime Allowance by the respondents while they were in service. In this connection, they had sent Annexure/A-1 Legal Notice dated 06.06.2017 to the respondents. Learned counsel for applicants submits that the applicants would be satisfied if a time bound direction is given to the respondents to treat the legal notice as representation and decide it.

2. Having regard to the submissions made and without going into the merits of the case, the OA is disposed of with a direction to the respondent No.2 to dispose of the Annexure-A/1 legal notice/representation of the applicants within a period of three months from the date of receipt of a certified copy of this order. No costs.

**( K.N. Shrivastava )**  
**Member (A)**

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